

1983 (29 of 1983) read with clause (i) of sub-rule (1) of Rule 4 of the National Oilseeds and Vegetable Oils Development Board Rules, 1984, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House, to be a Member of the National Oilseeds and Vegetable Oils Development Board.'

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE CENTRAL SUPERVISORY BOARD

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMDOSS): Sir, I move:

"That in pursuance of clause (f) of sub-section (2) of section 7 read with clause (a) of sub-section (1) of section 8 of the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, this House do proceed to elect in such manner as the Chairman may direct, one female Member from among the Members of the House to be a member of the Central Supervisory Board to fill up the vacancy arising *w.e.f.* September 19, 2004 consequent on the expiry of the term of Prof. Alka Balram Kshatriya as a member of the Board."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE ANIMAL WELFARE BOARD OF INDIA

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): Sir, I move:

"That in pursuance of clause (i) of sub-section (1) of section 5 read with sub-section (1) of section 6 of the Prevention of Cruelty to Animals Act, 1960 (59 of 1960), this House do proceed to elect in such manner as the Chairman may direct, two Members from among the Members of the House to be the members of the Animal Welfare Board of India."

The question was put and the motion was adopted.